



\$~5to7

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

5

+ W.P.(C) 3125/2021 & CM APPL. 18918/2021

**FOUNDATION FOR INDEPENDENT
JOURNALISM & ORS.**

..... Petitioners

Through

Ms. Nitya Ramakrishnan, Sr.
Advocate with Mr. Prasanna S., Ms.
Vinoothna Vinjam & Mr. Yuvraj
Singh Rathore, Advocates

versus

UNION OF INDIA & ANR.

..... Respondents

Through

Mr. Chetan Sharma, Ld ASG with
Mr. Kirtiman Singh, CGSC with Mr.
Waize Ali Noor, Mr. Taha Yasin, Mr.
Vinay Yadav, Mr. Akshay Gadeock,
Mr. Amit Gupta & Mr. Sahaj Garg,
Advocates for R-1
Mr. Vikramjeet Banerjee, Ld. ASG
with Mr. Kirtiman Singh, CGSC with
Mr. Waize Ali Noor, Mr. Taha Yasin
& Mr. Tathagat Sharma, Advocates
for R-2

6

+ W.P.(C) 3659/2021 & CM APPL. 18916/2021

QUINT DIGITAL MEDIA LIMITED & ANR.

..... Petitioners

Through

Ms. Nitya Ramakrishnan, Sr.
Advocate with Mr. Prasanna S., Ms.
Vinoothna Vinjam & Mr. Yuvraj
Singh Rathore, Advocates

versus

UNION OF INDIA & ANR.

..... Respondents

Through

Mr. Chetan Sharma, Ld ASG with
Mr. Kirtiman Singh, CGSC with Mr.



Waize Ali Noor, Mr. Taha Yasin, Mr.
Vinay Yadav, Mr. Akshay Gadeock,
Mr. Amit Gupta & Mr. Sahaj Garg,
Advocates for R-1
Mr. Vikramjeet Banerjee, Ld. ASG
with Mr. Kirtiman Singh, CGSC with
Mr. Waize Ali Noor, Mr. Taha Yasin
& Mr. Tathagat Sharma, Advocates
for R-2

7
+

W.P.(C) 5973/2021 & CM APPL. 18880/2021

PRAVDA MEDIA FOUNDATION

..... Petitioner

Through

Ms. Nitya Ramakrishnan, Sr.
Advocate with Ms. Aaditya
Vijaykumar, Ms. Akshita Katoch, Mr.
Vinoothna Vinjam & Ms. Namrata
Mohapatra, Advocates

versus

UNION OF INDIA & ANR.

..... Respondents

Through

Mr. Chetan Sharma, Ld ASG with
Mr. Kirtiman Singh, CGSC with Mr.
Waize Ali Noor, Mr. Taha Yasin, Mr.
Vinay Yadav, Mr. Akshay Gadeock,
Mr. Amit Gupta & Mr. Sahaj Garg,
Advocates
Mr. Vikramjeet Banerjee, Ld. ASG
with Mr. Kirtiman Singh, CGSC with
Mr. Waize Ali Noor, Mr. Taha Yasin
& Mr. Tathagat Sharma, Advocates

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

%

07.07.2021



Proceedings have been conducted through video conferencing.

Learned ASGs appearing on behalf of the Respondents/UOI submit that a transfer petition has been preferred by the Union of India before the Hon'ble Supreme Court. Time is sought on behalf of the Respondents to file counter affidavits.

Time as prayed for is granted. Let counter affidavits be filed before the next date of hearing with advance copy to learned Counsel for the Petitioner.

List on 20.08.2021.

CHIEF JUSTICE

JYOTI SINGH, J

JULY 7, 2021/rk